

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/10930/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Golaghat.

Dated Guwahati, the 08 November, 2024

Sub:- **Modified Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DG(G)/9714/2024, dated 28.10.2024

Sir,

With reference to the above, I am directed to inform you that the LTC permission granted to Mr Naguib Ahmed, Chief Judicial Magistrate, Golaghat vide letter no. HC.VII-06/10299/2024/A dated 05.10.2024 has been partially modified. Now he has been allowed to avail LTC for the block period of 2022-2024 for travelling to Rajasthan and return, w.e.f. 08.11.2024 till 18.11.2024 instead of w.e.f. 06.11.2024 till 16.11.2024 along with his wife Mrs. Rimpi Ahmed, and minor daughter Ms. Inaaya Ahmed (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing rules

Mr. Ahmed has also been allowed to draw 80% as advance payment towards his proposed LTC for the block period of 2022-2024 along with permission to encash 10 days Earned Leave for the aforementioned LTC.

Mr. Ahmed may kindly be informed accordingly.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/10931-10934/2024/A. Dated 08th November, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Mr Naguib Ahmed, Chief Judicial Magistrate, Golaghat for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

REGISTRAR (VIGILANCE)

8/11/2024

8/11/24